



IN THE HIGH COURT OF MADHYA PRADESH
AT INDORE

BEFORE

HON'BLE SHRI JUSTICE SUBODH ABHYANKAR

ON THE 21st OF JANUARY, 2025

WRIT PETITION No. 2297 of 2025

MRS. RAJNI MALAKAR

Versus

INDORE MUNICIPAL CORPORATION AND OTHERS

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Appearance:

Shri Bhavesh Tiwari - advocate for the petitioner.

Shri Amol Shrivastava- advocate for the respondents on advance

notice.
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ORDER

1] This petition under Article 226 of the Constitution of India has been filed by the petitioner, seeking the following reliefs:-

"7. (A) To issue a Writ in the nature of Mandamus or - Certiorari or any other appropriate Writ to Quash the Impugned Order of Demolition [Annex.-P/1] of the Indore Municipal Corporation;|

(B) To issue a Writ in the nature of Mandamus or any other appropriate Writ to direct the Respondents not to proceed with the Demolition of the Dwelling House of the Petitioner; (C) To issue a Writ in the nature of Mandamus or any other appropriate Writ directing the Respondents to accept the Compounding Application of the Petitioner;

(D) To allow this Writ Petition with cost; AND/OR;

(E) Any other relief which the Hon'ble Court may deem fit in the interest of Justice, Equity and Good Conscience."

2] Counsel for the petitioner has submitted that although an order of removal of construction has been passed by the respondent however, the



petitioner has also filed an application for compounding on 20.01.2025, and according to the petitioner, the aforesaid application be allowed.

3] Counsel for the respondent/Municipal Corporation has opposed the prayer. However, it is submitted that the application filed by the petitioner shall be decided, in accordance with law.

4] In view of the same, this Court is inclined to *dispose of* this petition with a direction to the respondents to decide the petitioner's pending application within a period of six weeks, in accordance with law by a reasoned and speaking order after giving due opportunity of hearing to the petitioner. Till the petitioner's application is decided, no coercive action shall be taken against the petitioner.

5] With the aforesaid directions, the petition stands *disposed of*.

Certified copy, as per rules.

(SUBODH ABHYANKAR)
JUDGE